

20.	Tamil Nadu	23741.0	23741.0
21.	Maharashtra	33550.0	33550.0
22.	Karnataka	19117.0	19117.0
23.	Punjab	8619.0	8619.0
24.	Uttar Pradesh	59122.0	59122.0
25.	Rajasthan	18704.0	18704.0
26.	Goa	508.0	508.0
27.	(a) Daman & (b) Diu	26.0 17.0	26.0 17.0
28.	Dadra, Nagar & Haveli	60.0	60.0
29.	Chandigarh	391.0	391.0
30.	Himachal Pradesh	2197.0	2197.0
31.	(a) Pondicherry (b) Karikal (c) Mahe (d) Yanam	360.0 86.0 18.0 8.0	360.0 86.0 18.0 8.0
32.	Madhya Pradesh	28127.0	28127.0
33.	Bhutan	315.0	315.0

* Including Festival Quota of 724.0 MT

** Including Festival Quota of 434.0 MT

⊙ Allotment has been made for 6 months i.e., up to June, 1996.

[Translation]

Health Projects

17. SHRI RAJ NARAIN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether some projects pertaining to Uttar Pradesh particularly to backward and rural areas of the Eastern region are pending with Union Government for approval;

(b) is so, the details of projects;

(c) the progress made in regard to each project separately and the reasons for delay therein;

(d) whether representations have been received from the State Government in this regard;

(e) if so, the details thereof; and

(f) the time by which approval is likely to be accorded to these projects ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A. R. ANTULAY) : (a) to (f) . Information is being collected.

[Translation]

Pollution in Gujarat

18. SHRI MAHESH KANODIA :
SHRI CHHITUBHAI GAMIT :
SHRI HARILAL NANJI PATEL :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the details of complaints received by the Government against major industries in Gujarat in respect of violation of Environmental norms particularly in Jamnagar, Surat, Hazira and Vapi;

(b) whether the Government have made any study to assess the pollution potential in different areas of the State;

(c) if so, the details thereof; and

(d) the action taken or proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :

(a) Complaints have been received against some major industries in Gujarat including those located at Jamnagar, Surat, Hazira and Vapi. These complaints are primarily with regard to discharge of effluents and emissions reported to be causing pollution in the areas.

(b) and (c) . Yes, Sir, Studies undertaken in some of the polluted areas have indicated that a number of industries do not confirm to the prescribed standards. The Gujarat Pollution Control Board has undertaken intensive monitoring of polluting industries in Gujarat through their regional and sub-regional laboratories. These industries include mainly drugs, and pharmaceuticals, dyes and dye-intermediates plants. Due to discharge of the effluents and emissions from these industries, contamination of ground water has been observed in some areas, besides posing air and water pollution problems.

(d) The measures taken by the Government in this regard include :

(i) Industries have been directed to install necessary pollution control equipment within a stipulated time frame. Gujarat Pollution Control Board has issued directions to a number of industries for non compliance of prescribed standards under the Water and Air Acts and has also issued a closure order to a number of defaulting units.

(ii) Vapi and Ankleswar have been identified as critically polluted areas and an action plan to control industrial pollution in these areas have been prepared.

(iii) A scheme has been initiated for setting up of Common Effluent Treatment Plants (CETPs) in clusters of small-scale industrial units. CETPs have already been set up in Nandesari, Bholay, Sarigem, Odhav & Jetpur, CETPs are under constructions at Vatva & Vapi.

(iv) Environmental guidelines have been evolved for siting and operation of industries. Besides environmental impact assessment notification has been issued on 27-1-94 making it compulsory to seek environmental clearance from the Government for the specified categories of developmental projects.

(v) Fiscal incentives are provided for installation of pollution control equipment and also for the shifting of polluting industries from congested areas.